

FORM G (REISSUED)

**INVITATION FOR EXPRESSION OF INTEREST (EOI) FOR
VENTURE SUPPLY CHAIN PRIVATE LIMITED
DEALING IN WIDE RANGE OF CARGO, COURIER, LOGISTICS
AND TRANSPORTATION SERVICES,
AT H. NO. 176, KH.NO. 1126, G F, BLOCK-B, POCKET-4,
STREET NO. 8, RANGPURI, MAHIPALPUR, DELHI- 110037.
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy
Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)**

RELEVANT PARTICULARS

1	Name of the corporate debtor along with PAN/CIN/ LLP No.	Venture Supply Chain Private Limited CIN No. U60300DL2014PTC273346 PAN No. AAECV9487H
2	Address of the registered office	Registered Address: H. No. 176, Kh.No. 1126, G F, Block-B, Pocket-4, Street No. 8, Rangpuri, Mahipalpur, Delhi, India, 110037 (as per MCA)
3	URL of website	www.vscpl.in (Not accessible by Resolution Professional)
4	Details of place where the majority of fixed assets are located	The major assets of Corporate Debtor are trucks stationed at across different states
5	Installed capacity of main products/ services	NA
6	Quantity and value of main products/ services sold in last financial year	As per Audited Balance Sheet as of 2023-2024 and 2024 – 2025 Revenue from operation was 244.16 Crores (approx.) and 58.08 Crores (approx.) respectively. Further details can be sought by prospective resolution applicants via a mail by raising request at email: ibc.venturesupplychain@gmail.com
7	Number of employees/ workmen	NIL
8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	31.03.2025 Details can be sought by prospective resolution applicants via a mail by raising request at email: ibc.venturesupplychain@gmail.com
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by prospective resolution applicants via a mail by raising request at email: ibc.venturesupplychain@gmail.com
10	Revised last date for receipt of expression of interest	27-01-2026
11	Revised date of issue of provisional list of prospective resolution applicants	06-02-2026
12	Revised last date for submission of objections to provisional list	11-02-2026
13	Revised date of issue of final list of prospective resolution applicants	21-02-2026
14	Revised date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants.	26-02-2026
15	Revised last date for submission of resolution plans	28-03-2026
16	Process email id to submit Expression of Interest	ibc.venturesupplychain@gmail.com
17	Details of the Corporate Debtor's Registration status as an MSME	MSME UDYAM-DL-03-0061463
18	Eligibility criteria	1. As per Section 29A of IBC 2. Net Worth of Rs. 1 Crore. 3. EMD of Rs 5 lakhs along with the EOI Further, details can be sought by prospective resolution applicants via a mail by raising request at email: ibc.venturesupplychain@gmail.com

Sd/-**Akhil Ahuja****Resolution Professional****Venture Supply Chain Pvt. Ltd.****Email:** ibc.venturesupplychain@gmail.com, caakhilahuja@gmail.com**AFA Valid Till:** 31.12.2026 **Mobile:** +91-9910197705**Dated:** 12.01.2026**Place:** New Delhi**Communication Address:** Mavent Restructuring Services LLP- S-376, Panchshila Park, Panchsheel Enclave, South Delhi, New Delhi- 110017

Form No. INC-26
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)
Before the Central Government, Regional Director, Northern Region, New Delhi
In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of
CLOVER PROBUILD PRIVATE LIMITED
(CIN: U45204DL2013PTC256535) having its Registered Office at B-188, 1st Floor, Karampura, Opp. Ambedkar University Gate No.2, West Delhi, Delhi-110015
For & on behalf of

NOTICE is hereby given to the General Public that the company proposes to make an application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 10th January, 2026 to enable the company to change its Registered Office from "National Capital Territory of Delhi" to the "State of Uttar Pradesh".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003 within fourteen (14) days from the date of publication of this notice with a copy to the Applicant Company at its Registered Office at the address mentioned below:-
B-188, 1st Floor, Karampura, Opp. Ambedkar University Gate No.2, West Delhi, Delhi-110015
For & on behalf of
CLOVER PROBUILD PRIVATE LIMITED
Sd/-
GAJEN JAIN
(DIRECTOR)
Date : 12.01.2026
Place : Delhi

Form No. INC-26
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)
Before the Central Government, Regional Director, Northern Region, New Delhi
In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of
MITHILA KLASSES PRIVATE LIMITED
(CIN: U80303DL2000PTC103598) having its Registered Office at V-441, Kh No. 37 & 38, Arvind Mohalla, Garhi Mandu, East Delhi, Delhi, India, 110053
For & on behalf of

NOTICE is hereby given to the General Public that the company proposes to make an application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 09th January, 2026 to enable the company to change its Registered Office from "National Capital Territory of Delhi" to the "State of Uttar Pradesh".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003 within fourteen (14) days from the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below:-
V-441, Kh No. 37 & 38, Arvind Mohalla, Garhi Mandu, East Delhi, Delhi, India, 110053
For & on behalf of
MITHILA KLASSES PRIVATE LIMITED
Sd/-
MANOJ KUMAR AGARWAL
(DIRECTOR)
DIN : 00544462
Date : 12.01.2026 | Place : Delhi

Form No. INC-26
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)
Before the Central Government, Regional Director, Northern Region, New Delhi
In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of
BASANT DIGITAL SOLUTIONS PRIVATE LIMITED
(CIN: U21000DL2019PTC339940) having its Registered Office at A-87, Okhla Phase II, South Delhi, Delhi, India, 110020
For & on behalf of

NOTICE is hereby given to the General Public that the company proposes to make an application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 09th January, 2026 to enable the company to change its Registered Office from "National Capital Territory of Delhi" to the "State of Uttar Pradesh".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003 within fourteen (14) days from the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below:-
A-87, Okhla Phase II, South Delhi, Delhi, India, 110020
For & on behalf of
BASANT DIGITAL SOLUTIONS PRIVATE LIMITED
Sd/-
APAR JAIN
(DIRECTOR)
DIN : 08225054
Date : 12.01.2026 | Place : Delhi

PUBLIC NOTICE "FORM NO. INC-26"
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)
Advertisement to be published in Newspaper for the change in Registered Office of the Company from one state to another
BEFORE THE REGIONAL DIRECTOR (CENTRAL GOVERNMENT)
In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and Rule 30(a) of the Companies (Incorporation) Rules, 2014
AND
In the matter of
M/s LORD KRISHNA INFRABUILD PRIVATE LIMITED
(CIN: U70109DL2006PTC149249) having its registered office at H. No. 244, Second Floor, Front Side Pvt No. 201, Vipin Garden, Uttam Nagar, New Delhi-110059
For LORD KRISHNA INFRABUILD PRIVATE LIMITED Sd/-
Gauri Shankar Saini, Director
DIN: 00529570
Address: B1-502, Parsnath Enclave, Sector-53, Golf Course Road, Sikanderpur Ghosi, Gurgaon, Haryana -122012

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver or cause to be delivered or send by Registered Post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi - 110003, under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra Ordinary General Meeting held on 28.12.2025 to enable the Company to change its Registered office from "State of Delhi" to the "State of Haryana".

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver or cause to be delivered or send by Registered Post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003 within fourteen (14) days from the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below:-
A-87, Okhla Phase II, South Delhi, Delhi, India, 110020
For & on behalf of
BASANT DIGITAL SOLUTIONS PRIVATE LIMITED
Sd/-
APAR JAIN
(DIRECTOR)
DIN : 08225054
Date : 12.01.2026 | Place : Delhi

"IMPORTANT"
Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

**INTEGRAL COACH FACTORY, CHENNAI - 38**
INDIAN RAILWAYS

TENDER Notice No. ICF/EL/Cons/2025-26, dt.12.01.2026
For and on behalf of The President of India, The Dy. Chief Electrical Engineer / Maintenance / Shell, Integral Coach Factory, invites E - Tender for the following works.

Tender No.	Name of the work	Approx. Value in Lakhs Rs.	EMD (Rupees)	Tender Closing Date and Time
(1)	(2)	(3)	(4)	(5)
2026245212072	EL-W-919 Provision of CCTV cameras in ICF Hospital	28.55	57,100/-	03.02.2026 at 15.30 hrs.
2026245212079	EL-W-920 Electrical works for Improvements to compound wall around D&D Building	71.54	1,43,100/-	03.02.2026 at 15.30 hrs.

Website for submission of offer: www.ireps.gov.in
Hindi version of the above tender notification is available in: <https://icf.indianrailways.gov.in>

**Sitara**
A SEWA INITIATIVE

SEWA GRIH RIN LIMITED
Corporate office Address: Building No. 8, Tower C, 8th Floor, DLF Cyber City, Gurugram 122002

RULE-8(1) POSSESSION NOTICE
(For immovable Property)

Whereas, The undersigned being the Authorized officer of the SEWA GRIH RIN LIMITED under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(2), issued a Demand Notice calling upon the Borrowers/Co-borrower/Guarantor to repay the amount mentioned in the notice and further interest within 60 days from the date of receipt of the said notice. The Borrowers/Co-borrower/Guarantor having failed to repay the amount, notice is hereby given to the Borrowers/Co-borrower/ Guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under Section 13 (4) of the said Act read with Rule 8(1) of the said Rules. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the SEWA GRIH RIN LIMITED for below mentioned Outstanding amount plus interest and incidental expenses, costs thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Loan Account Number, Name And Address Of The Borrower / Co-Borrower/ Guarantor	Outstandin. Amount (Rs.)	Demand Notice Date Date Of Symbolic Possession
1.	Loan Account No.: H1CP000005002644 1. Mrs. Nathto, Wife of Mr. Majori (Borrower) 2. Mr. Manoj Kumar, Son of Mr. Mahendra Singh (Co-Borrower) 3. Mr. Mahendra Singh, Son of Mr. Bhajori Ram (Co-Borrower)	₹ 8,93,441.8/- (Rupees Eight Lakh Ninety Three Thousand Four Hundred Forty One and Eight Paise Only)	30/09/2025 08/01/2026

Description Of Secured Asset (Immovable Property): All that piece and parcel of immovable property bearing Khasra No. 308, situated at Village Chaumashahpur, Tehsil Kiraoli, District Agra, Uttar Pradesh. The area of the mortgaged plot is 100 square yards. Boundaries: East: Land of Mohar Singh, West: 12 Feet Wide Common Passage, North: Other Land, South: Land of Kamal Singh
Place: Uttar Pradesh
Date: 10.01.2026
Authorized Officer,
Sewa Grih Rin Limited

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**KNOWLEDGE**
FINANCIAL EXPRESS
Head to Lead

**ICI Home Finance**

Registered office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai- 400051
Corporate Office: ICICI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai- 400059
Branch Office: 200/45/4, 1st floor, Indira Arcade, Mahatma Gandhi Marg, Civil Lines, Allahabad- 211001

Whereas The undersigned being the Authorized Officer of ICICI Home Finance Company Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Home Finance Company Limited.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Borrower/ Co-Borrower/ Loan Account Number	Description of property/ Date of Possession	Date of Demand Notice/ Amount in Demand Notice (Rs.)	Name of Branch
1.	Preeti Mishra (Borrower), LHALD00001602666	Arazi No 218 Mauza Mowaiya Uparhar Pargana Arail Tehsil Karchana Na Allahabad Uttar Pradesh- 211009. Bounded By- North: Road, South: Plot No.86, East Plot No. 91, West: Plot No.89./ Date of Possession- 07-01-2026	17-03-2025 Rs. 27,09,019/-	Allahabad- Prayagraj
2.	Preeti Mishra (Borrower), LHALD00001602671	Arazi No 218 Mauza Mowaiya Uparhar Pargana Arail Tehsil Karchana Na Allahabad Uttar Pradesh 211009. Bounded By- North: Road, South: Plot No.86, East Plot No. 91, West: Plot No.89./ Date of Possession- 07-01-2026	17-03-2025 Rs. 58,457/-	Allahabad- Prayagraj

The above-mentioned borrowers(s)/ guarantors(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date : January 12, 2026, Place: Allahabad
Authorized Officer, ICICI Home Finance Company Limited

**यूनियन बैंक ऑफ इंडिया**
A Government of India Undertaking

Union Bank of India

B 400, Tower B, Fourth Floor, World Trade Centre, Nauroji Nagar, New Delhi 110029

SALE NOTICE
For Sale of Immovable Properties

E-Auction Sale Notice for Sale of Immovable Assets and Enforcement of Security Interest Act, 2002 read with Rules 8/9 of the Security Interest (Enforcement) Rule, 2002

The notice is hereby given to the public in general and in particular to the borrower(s)/mortgagor(s)/guarantor(s) that the below described immovable property mortgaged charged to the secured creditor, the possession of which has been taken by the authorized officer of Union Bank of India (secured creditor) will be sold on "As is where is", "As is what is" and "Whatever there is" on the date mentioned below for recovery of dues as mentioned hereunder to Union Bank of India from the below mentioned borrower(s)/guarantors(s). The reserve price and the Earnest Money Deposit are also mentioned hereunder:

Sr. No.	Branch / Name & address of Borrower / Guarantor / Mortgagors	Description of the Immovable property put for auction & Status of Possession	Dues to be recovered from Borrower/ Guarantor (Rs.)	Reserve Price (Rs.) EMD Bid Increment	Date & Time of Auction
1.	Nehru Place Branch , 73-74 Sheela House, Nehru Place New Delhi-110019 Tele: +91 8369841210 Email- UBIN0541214@unionbankofindia.com Mrs. Manoj Kumar Gaur (Borrower) H No. A-15/G-2 (MIG) GF, DLF, Dilshad Garden Extension II, Ghaziabad UP-201001. Also, at: B-47, Flat No. S-1, DLF Dilshad Garden Extension II Ghaziabad, U.P. -201005 Also, at: H NO 2045, DDA, Janta Flats, GTB Enclave, Delhi - 110093 Mrs. Pawan Gaur (Co-borrower) H No. A-15/G-2(MIG) GF, DLF, Dilshad Garden Extension II, Ghaziabad UP-201001. Also, at: B-47, Flat No. S-1, DLF Dilshad Garden Extension II Ghaziabad, U.P. -201005 Also, at: H NO 2045, DDA, Janta Flats, GTB Enclave, Delhi - 110093 Mr. Kulbhushan Sharma (Guarantor) House No. 61-D, Pocket S, Dilshad Garden, Delhi - 110095	Residential Flat measuring area of 600 sq ft (plot area of 1798 sq ft) at rear side Ground floor being the property No. A-15/G2, (Lower Ground Floor), DLF Dilshad Garden Extn II, Ghaziabad, UP-201001 in the name of Mr. Manoj Kumar Gaur S/o Sh. Ram Niwas Sharma. Bounded by: North: Road, South: Road/ Entry, East: A-14, West: A-15A (Physical Possession)	Rs 4.24 lakhs (Rupees Four Lakhs Twenty Four Thousand Only) along with further interest and charges.	Rs. 11,70,000/- Rs. 1,17,000/- Rs. 17,700/-	28-01-2026, Wednesday from 12:00 PM to 05:00 PM (with 10 min unlimited auto extensions) E-auction website- https://baanknet.com

-For registration, login and bidding rules visit <https://baanknet.com>
-For detailed terms and conditions of the sale, Please refer to the link provided in <https://baanknet.com> and <https://www.unionbankofindia.co.in/auction-property/view-auction-property.aspx>
-For detailed information contact Authorised Officer, **Mobile No: +91 9734902860**
Note: Bidders are advised to register and validate their KYC on https://baanknet.in website/portal at least 2-3 days prior to auction date and EMD may be deposited 2 days before the date of auction to avoid any inconvenience.
Date: 09.01.2026, Place: New Delhi
Authorized Officer, Union Bank of India

**ਪੰਜਾਬ ਨੈਸ਼ਨਲ ਬੈਂਕ**
.....ਸਰੋਜੇ ਕਾ ਪ੍ਰਤੀਕ
(A GOVERNMENT OF INDIA UNDERTAKING)

punjab national bank
...the name you can BANK upon!

SAMB, DELHI, 4th FLOOR, 7th BHIKAJI CAMA PLACE, NEW DELHI-110066 E-MAIL ID: zs8343@pnb.bank.in

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive/physical/ symbolic possession of which has been taken by the Authorized Officer of the Bank/ Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/ Secured Creditor from the respective borrower (s) and guarantor (s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

Lot No	Name of the Branch Name of the Account Name & addresses of the Borrower/ Guarantors Account	Description of the Immovable Properties Mortgaged/ Owner's Name [mortgagors of property(ies)]	(A) Date of Demand Notice u/s 13(2) of SARFAESI Act, 2002	(A) RESERVE PRICE (B) EMD (C) Bid Increase Amount	Date/ Time of E-Auction	
			(B) Outstanding Amount			
			(C) Possession date u/s 13(4) of SARFAESI Act, 2002			
			(D) Nature of Possession (Symbolic / Physical / Constructive)			
1.	SAM Branch DELHI M/s Jindal Woods Products Pvt. Ltd. Regd. Office – Plot no.132/A, Assam Timber Market, Near Rohtak Road, Industrial area, Swam Park, New Delhi, Delhi-110041. Also at: 49/21/2, Assam Timber Market, Village Mundka, Swam Park, Delhi- 110041. Smt. Garima Jindal (Guarantor) Add: 92/4, WHS, Block- 2, Kirti Nagar, Delhi. Add: 297, Ambika Vihar, Pashchim Vihar, New Delhi. Smt. Rakhi Jindal (Director & Guarantor) Add: 92/4, WHS, Block- 2, Kirti Nagar, Delhi. Add: 297, Ambika Vihar, Pashchim Vihar, New Delhi. Smt. Sharda Jindal (Director & Guarantor) Add: 92/4, WHS, Block- 2, Kirti Nagar, Delhi. Add: 73/2, Assam Timber Market, Swam Park, Mundka, Delhi. Add: 297, Ambika Vihar, Pashchim Vihar, New Delhi. Sh. Atul Jindal (Director & Guarantor) Add: 92/4, WHS, Block- 2, Kirti Nagar, Delhi. Add: 297, Ambika Vihar, Pashchim Vihar, New Delhi.	As per sale deed, the property situated at land measuring 1 bigha 4 biswas bearing khasra no. 49/21/2 situated at village Mundka, Delhi- 110041, in the name of Jindal Wood Product Pvt Ltd. Bounded as under: - North: Road, East: Khasra no. 73/2, West: Other's Property, South: Entry/ Road.	A) 17.06.2019 B) Rs. 16.29 Crore + Further Interest and other charges C) 31.05.2024 D) Symbolic Possession	A) Rs. 8.16 Cr. B) Rs. 0.816 Cr. C) Rs. 0.02 Cr.	28.01.2026 From 11:00 AM to 04:00 PM	
2.	Same As S.NO.-1	As per conveyance deed, all that plot of land being the residential plot no. 297 in the layout plan of Ambika Co-operative House Building Society Ltd., Pashchim vihar, New Delhi- 110087, measuring 256.30 Sq. Yards. in the name of Smt. Sharda Jindal, Smt. Rakhi Jindal, Smt. Garima Jindal. Bounded as under :- North: Plot no.298, East: Street Lane, South: Plot no. 296, West: Road 30' ft wide.	A) 17.06.2019 B) Rs. 16.29 Crore + Further Interest and other charges C) 31.05.2024 D) Symbolic Possession	A) Rs. 8.02 Cr. B) Rs. 0.802 Cr. C) Rs. 0.02 Cr.	28.01.2026 From 11:00 AM to 04:00 PM	
3.	Same As S.NO.-1	As per sale deed, the property situated at land measuring 1 bigha bearing Khasra no.73/2/min situated at village Mundka, Delhi in the name of Smt. Sarda Jindal. Bounded as under: - North: Road, East: Other's Property, West: Property no.49/21/2, South: 30' wide Road.	A) 17.06.2019 B) Rs. 16.29 Crore + Further Interest and other charges C) 31.05.2024 D) Symbolic Possession	A) Rs. 6.94 Cr. B) Rs. 0.694 Cr. C) Rs. 0.02 Cr.	28.01.2026 From 11:00 AM to 04:00 PM	

Details of the encumbrances known to the secured creditors : Not known
TERMS AND CONDITIONS OF E-AUCTION SALE: The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions:
(1) The properties are being sold on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS" (2) The particulars of Secured Assets specified in the Schedule herein above have been stated to the best of the information of the Authorized Officer, but the Authorized Officer shall not be answerable for any error, misstatement or omission in this proclamation. (3) The secured asset will not be sold below the reserve price. The first bidding should start at any amount higher than reserve price. (4) The Sale will be done by the undersigned through e-auction platform provided at the Website <https://Baanknet.com> on date and time of Auction specified above. (5) For further details & complete Term and conditions of the sale, please refer <https://Baanknet.com> & <https://pnb.bank.in>
STATUTORY SALE NOTICE UNDER RULE 8(6) OF THE SARFAESI ACT, 2002
DATE : 09.01.2026, PLACE: DELHI

Name & Contact No of Authorized Officer : Pawan Singh Yadav, Mob. No.: 9717133327
AUTHORISED OFFICER, PUNJAB NATIONAL BANK

